

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

Excise Appeal No. 85873 of 2017

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-265-16-17 dated 16.12.2016 passed by the Commissioner of Central Excise (Appeals), Pune-I.)

M/s. Atlas Copco (India) Limited
Sveanagar, Mumbai – Pune Road,
Dapodi, Pune – 411 012

.....Appellant

VERSUS

Commissioner of Central Excise &
Service Tax, Pune-I
41-A, ICE House, Sassoon Road,
Opposite Wadia College, Pune – 411 001

.....Respondent

APPEARANCE:

Ms. Bindu Binu, Sr. Accountant of the Appellant Company
Shri Xavier P.M. Mascarenhas, Superintendent, Authorised Representative
for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 85159/2025

Date of Hearing: 10.02.2025
Date of Decision: 10.02.2025

PER: BENCH

Learned Counsel for the Appellant informs that Appellant has settled the issue under "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019" and obtained discharge certificate in the form of Form No. SVLDRS-4.

2. Learned Authorised Representative confirms that entries in Form No. SVLDRS-1 and 4 like appeal number, duty amount and settlement amount are in order.

3. Taking note of the submission and request made by learned Counsel for the Appellant that issue has been settled under "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019", we allow the same and dismiss the appeal as withdrawn.

(Dictated and Pronounced in the open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

Prasad